

**NATIONAL COMPANY LAW TRIBUNAL
GUWAHATI BENCH
GUWAHATI**

ORDER SHEET OF THE HEARING ON 30th APRIL, 2024, 10:30 A.M.

**Cont A/1/GB/2023
Ex. Petition/1/GB/2023
RA/1/GB/2024
In TP/07/GB/2016**

**Present: 1. Hon'ble Member (Judicial), Shri H.V. Subba Rao
2. Hon'ble Member (Technical), Shri Satya Ranjan Prasad**

IN THE MATTER OF	Gomukhi Construction (P) Ltd. & Others Vs North East Shuttles (P) Ltd.
UNDER SECTION	U/s 241-242 of Companies Act, 2013

For Petitioner (s)	: Ms. S. K. Mani, in person : Mr. Phizo Nath, in person : Ms. M. Kumari, Adv. : Mr. Sanjay Kr. Gupta, in person Mr. Manoj Kr. Behera, GM Operations Mr. N. Choudhury, Adv Mr. C. Pattabhi, APD.	} } } } } } }	Ex. Petition/1/GB/2023 Cont. A/1/GB/2023 RA/1/GB/2024 Officials for Airport Authorities of India
For Respondent (s)	: Ms. M. Kumari, Adv. : Mr. Sanjay Kr. Gupta, CS Mr. Narayan Sharma, CS : Ms. S. K. Mani, in person : Mr. Phizo Nath, in person	} } } }	Ex. Petition/1/GB/2023 Cont. A/1/GB/2023 RA/1/GB/2024
For RoC	: Mr. D. N. Choudhary, ROC, NER		

ORDER

Cont. A/1/GB/2023

In pursuance of the Show Cause Notice dated 23.04.2024, issued to the Airport Authorities by the Registry, Mr. C. Pattabhi, Airport Director, Airport Authority of India along with Mr. Manoj Kr. Behera, GM (Ops-ASM), Airport Authority of India, appeared in person and gave an oral undertaking across the bar that they have no objection or difficulty in issuing No Dues Certificate to the respondent company, i.e., North East Shuttles (P) Ltd. within a reasonable time.

The above request is considered favourably and accordingly the Airport Authorities are directed to issue “No Dues Certificate” within one week from today without waiting for uploading of the order since the order was dictated in the open Court in their presence.

Ex. Petition/1/GB/2023

Ld. Instructing Counsel Ms. M. Kumari along with PCS Mr. Sanjay Kr. Gupta appear on behalf of Gomukhi Construction (P) Ltd. The Applicant Ms. S.K. Mani appears in person along with Mr. Phizo Nath, who appeared through Video Conferencing.

Heard both parties at length in the execution application as well as the rectification and contempt applications. After hearing both parties it has been observed that the above matter has a chequered career and is pending since long and therefore this Bench advised both parties as to why can't they amicably resolve their grievances through peaceful negotiations which was readily accepted by both parties. Accordingly, the petitioners raised two major grievances, one is with regard to issuing of “No Dues Certificate” from M/s Parichiti Software Private Ltd. and the other is with regard to Bill of Sale to be signed by Gomukhi Constructions (P) Ltd. as per the proforma submitted by the petitioner i.e., North East Shuttles (P) Ltd. Mr. Sanjay Gupta, the Learned PCS, appearing for the respondent company herein readily accepted to comply both the above grievances of the petitioners within a reasonable time of two weeks from today, subject to furnishing proforma of the Bill of Sale during the course of the day to the E-mail ID of the Learned Authorized Representative, PCS Mr. Sanjay Gupta, which was also accepted by Ms. S. K. Mani in the open Court.

Accordingly, the matter is adjourned to **14.05.2024** with a direction to both parties to resolve the above two grievances raised by the petitioners and report the same to this Bench on the next date of hearing. At the oral request of the Authorized Representative Mr. Sanjay Gupta, he is permitted to handover the “No Dues Certificate” and the “Bill of Sale” duly signed by them in physical copy form directly to the Bench in the open Court on the next date of hearing so as to hand over the same to the petitioners.

RA/1/GB/2024

List the RA/1/GB/2024 along with other connected matters on **14.05.2024**.

Sd/-

Satya Ranjan Prasad
Member (Technical)

Sd/-

H.V. Subba Rao
Member (Judicial)